

**Through Video Conference via Cisco WebEx.**  
CBI Case No. 103/2019  
CBI v. Ashwani Sharma & Ors. (Shri. Ram Dev CGHS).

**04.09.2020.**

**Present:-** Ms. Shashi Vishwakarma, PP for the CBI with consultant Sh. C.K. Sharma.

Accused No. 10 Ranjit Singh on bail.

None for accused Nos. 3, 4 & 8.

Proceedings against accused No. 2 stand abated vide order dated 18.12.2013.

Accused Nos. 12 & 13 have already been discharged vide order dated 02.02.2019.

Dr. Sushil Kumar Gupta, counsel for accused Nos. 1, 5, 6 & 7.

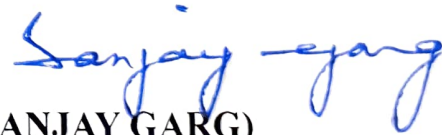
Sh. Abhishek Prasad and Sh. Bhavtosh Sharma, counsels for accused Nos. 9 & 11.

Sh. Gaurav Aggarwal, counsel for accused No. 14.

The matter is at the stage of prosecution evidence. Since it has been specified in the office order No. E-10559-10644/Power Gaz/RADC/2020 dated 28.08.2020 that the evidence in the contested cases is not to be recorded till further orders, the matter be re-listed on 08.10.2020.

A copy of the order be sent to the computer branch for uploading the same on the website.

Original signed order has been retained by the undersigned, which shall be placed on record as and when the undersigned visits the court.



**(SANJAY GARG)**

Special Judge (PC Act) CBI-18,  
Rouse Avenue District Courts,  
New Delhi/04.09.2020.